Shri B. N. DATAR: That matter is under consideration but no decision has been arrived at.

SHRI M. VALIULLA: Has the Government fixed any time limit within which they should be given representative form of Government?

SHRI B. N. DATAR: It depends upon the circumstances existing there. No such time limit can be laid down.

THROWING OF A BOMB AT A POLICE STATION IN DELHI

*fi94. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:

- (a) the number of persons who were arrested in connection with the throw ing of a bomb at a police **station In** Delhi in June last year;
- (b) whether any of those persons was prosecuted; and
- (c) if so, what is the result of the prosecution?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) Three.

- (b) Two of the three are being prosecuted. The case of the third is under consideration.
 - (c) Does not arise.

SHRI M. VALIULLA: May I know whether any policemen were injured in that incident?

SHRI B. N. DATAR: There were minor injuries caused to five policemen who were moving about.

SHRI M. VALIULLA: May I know under what circumstances this hand-grenade was thrown? Were they going on with the investigation of some other case and were the accused connected with that case?

SHRI B. N. DATAR: That is a matter which is under consideration. This incident occurred on 2nd June at about 4-30 A.M. and a similar incident also occurred about ten days thereafter and therefore the Government are considering whether there are serious ramifications behind these offences or whether they are merely stray offences.

SHRI V. G. GOPAL: Was there any political party connected with the bomb-throwing affair?

SHRI B. N. DATAR: That itself is under consideration.

DISPUTE IN MILITARY UNITS IN BOMBAY

- *695. SHRI S. N. MAZUMDAR: Will the Minister for DEFENCE be pleased to state:
- (a) whether any dispute has arisen between the employees of the Yard Craft Service and 896 Water Transport Company Engineers and the Indian Naval Dockyard authorities in Bombay;
- (b) if so, whether Government have received any representation from the employees of the above mentioned units in this connection;
- (c) if the answer to part (b) above be in the affirmative, what are the issues raised in the representation; and
- (d) what action has been taken or is proposed to be taken by Government on that representation?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) and (b). Yes,

(c) and (d). A statement is laid on the Table of the Council.

Statement

The Bombay Water Workers Union, Bombay, which is composed of Yard Craft personnel of the Indian Naval Dockyard, Bombay (a Navy Unit), and civilian employees of 896 Water Transport Company Engineers (an Army Unit) put forward a number of demands on behalf of the employees of the two units. They have been making representations the Captain to Superintendent of the Dockvard and the Government from time to time on a number of subjects relating to their employment. The main demands of the Union are: —

Answers

- (i) The charge-sheet served as a disciplinary measure on some of the employees should be withdrawn;
 - (ii) the Union should be recognised;
- (iii) free uniforms should be supplied and uniform allowance should be paid at the same rate as applicable to Dockyard personnel;
- (iv) the pay scales of the civilian employees of 896 Water Transport Coy. should be fixed in accordance with qualification certificates;
- (v) leave rules should be laid down at an early date;
- (vi) overtime wages should be paid along with the monthly wages.

The position in regard to the above demands is as follows: —

- (i) Thirteen persons were suspended from service as a result of their refusal to work overtime when they were ordered to do so in order to remove a Yard Craft to a safe place. Two of them have since been dismissed from service. The disciplinary proceedings against the remaining 11 have not yet concluded.
- (ii) The matter is under consideration. The Union was asked to amend its constitution so as to (a) confine membership to one service (at present membership is open to both Navy personnel and Army personnel) and (b) delete the reference in the objects of the Union, to co-operation and federation with organisations *outside* India. It has since been reported that the Union has agreed to amend its constitution accordingly and tHe amendments will be forwarded by

them through the Registrar of Trade Unions, Bombay State.

- (iii) Free uniforms are supplied to Yard Craft personnel of the Dockyard. Uniform allowance is admissible only when major items of uniforms are not supplied on due dates. The question of payment of uniform allowance, where admissible, is under consideration. As regards the civilian personnel of 896 Water Transport Coy., it has already been agreed to provide free uniforms to them and the scales are under consideration.
- (iv) The pay scales of the civilian employees of 896 Water Transport Coy. were laid down as a result of the recommendation of the Central Pay Commission. The qualifications and the nature of duties were taken into consideration while prescribing the pay scales
- (v) The application of the leave rules for industrial personnel to employees of this Coy. is under consideration.
- (vi) It is not feasible to pay overtime allowance along with monthly wages as the overtime allowance has got to be preaudited before payment can be made. A complete statement of overtime allowance for the previous month is sent to the audit authorities on the 1st of every month and the amounts are paid in the following month.
- SHRI S. N. MAZUMDAR: About the points mentioned in the statement, is. it not a fact, Sir, that the incident about the charge sheet which has been mentioned in the statement arose from the fact that the employees represented to the authorities for a long time that they have to work excessive overtime without being adequately paid for it and when no action was. taken as a protest resorted to some sort of action?

SHRI SATISH CHANDRA: As far as-I am aware, overtime wages are paid according to the prescribed rates whenever the workers are called upon to do such work.

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SHRI S. N. MAZUMDAR: Is it not a fact, Sir, that the workers have to work 70 hours extra a week for which they are paid only 18 hours at the single basic rate of their wages?

SHRI SATISH CHANDRA: The total time, including rest and overtime, does not exceed 12 hours a day.

SHRI S. N. MAZUMDAR: Is my j friend sure about it? Then I have another question. As regards the question of the supply of free uniforms, is it not a fact that the employees' grievance is that uniforms were being supplied at certain time but not according to rank? Is it not a fact that one standard uniform is being supplied to all?

SHRI SATISH CHANDRA: Uniforms are being supplied to some workers and will also be supplied to the rest.; If these are not supplied, then a uniform allowance is paid.

SHRI S. N. MAZUMDAR: Sir, I think the statement is incomplete. Is it not a fact that one of the demands of the employees was that they should have an off day a week on Sunday and not on any other day?

SHRI SATISH CHANDRA: I am not aware of it

SHRI S. N. MAZUMDAR: Is it not a fact that one of the grievances of the employees was about the payment of retirement benefits? Do they not complain that for a long time after the employees have retired, they fail to get those retirement benefits which are due to them?

SHRI SATISH CHANDRA: The payment necessarily depends upon the completion of formalities of the audit procedure.

SHRI M. VALIULLA: Sir, I put Question No. 696.

SARDAR S. S. MAJITHIA: Sir, I would like to make a suggestion that we better take up Questions Nos. 696

to Questions and 700 together if the hon Mr. Chauhan is here.

SHRI N. S. CHAUHAN: Yes, Sir.

SURPLUS CAMPING GROUNDS OF THE MINISTRY OF DEFENCE

*696. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

- (a) whether any of the State Goyernments have asked for the allot ment of the surplus camping grounds under the control of the Defence Ministry;
- (b) if so, whether any such grounds have been allotted to the States; and
- (c) which are the States to which these grounds have been allotted and on what terms?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes.

'(b) Yes.

(c) Certain surplus camping grounds have been sold at current market value of the property to the States of Punjab, Uttar Pradesh and West Bengal.

अलीगढ़ जिले में फौजी पड़ाव

*७०० श्री न० सि० चौहान : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगै कि क्या सरकार ने अलीगढ़ जिले में उन फीजी पडावों को स्थाई तौर निकालने का निश्चय किया है, जो उसकी आवश्यकतात्रों से अधिक हैं ?

t [CAMPING GROUNDS IN ALIGARH DISTRICT

•700. SHRI N. S. CHAUHAN: Will the Minister for DEFENCE be pleased to state whether Government have decided to dispose of the military camping grounds in the district of Aligarh which are found to be surplus to their requirements?]

fEnglish translation.